

STATE/UT's	1988-94
13. Maharashtra	5.53
14. Manipur	4.63
15. Meghalaya	4.30
16. Mizoram	3.43
17. Nagaland	20.80
18. Orissa	1.28
19. Punjab	4.51
20. Rajasthan	6.61
21. Sikkim	6.27
22. Tamil Nadu	2.18
23. Tripura	1.14
24. Uttar Pradesh	3.60
25. West Bengal	4.25
26. A&N Islands	5.49
27. Chandigarh	2.02
28. D&N Haveli	8.41
29. Daman & Diu	-1.61
30. Delhi	5.15
31. Lakshadweep	10.92
32. Pondicherry	5.77
ALL INDIA	4.76

NOTE: Based on the employment estimates, at Usual Principal Status of NSS rounds 43rd (1987-88) and 50th (1993-94).

Implementation of Recommendations of National Task Force on Information Technology

1374. SHRI VIJAY J. DARDA: Will the PRIME MINISTER be pleased to state:

(a) whether Government are considering to set up a promotional body to monitor and speed up implementation of the recommendations of the Task Force on Information Technology and to harmonise cyber laws with the companies Act and other laws governing the Industry;

(b) if so, the details of the proposal under consideration/finalised;

(c) the details of its implications;

(d) the details of the role proposed to

be assigned to the promotional/monitoring Agency; and

(e) whether Government are considering a proposal to have a separate Ministry of Information and Technology, in view of the emerging growth and importance, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) No, Sir. There is no proposal at present for the setting up of a promotional body to monitor and speed up implementation of the recommendations of the Task Force on Information Technology and Software Development.

(b) to (d) Do not arise.

(e) No, Sir. There is no proposal at present under consideration before the Government to have a separate Ministry on Information & Technology.

Overhauling of Draft Ninth Five Year Plan

1375. SHRI P. PRABHAKAR REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that draft Ninth Five Year Plan is in the process of being completely overhauled;

(b) if so, the details thereof and reasons therefor;

(c) by when the new draft Plan would be presented to the Parliament for approval; and

(d) what precisely would be the role of Planning Commission in the changing scenario of economic and market reforms bringing about greater privatisation?